

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. (I.B) No. 578 /9/NCLT/AHM/2019**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**  
**Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2019**

Name of the Company: OCS Group (India) Pvt. Ltd.  
V/s.  
Silver Leaf Hotel Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Tarun H. Rawat C/o Sandeep Shome	Advocate	Petitioner	
2.				

**ORDER**

The Petitioner is represented through learned counsel.

The Proof of service is filed.


The Petitioner as well as the Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within two weeks' by serving an advance copy to the petitioner.

List the matter on 06.09.2019

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 08th day of August, 2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**